

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 32/2020 - Customs (N.T.)

New Delhi, dated the 26th March, 2020
6 Chaitra 1942 (SAKA)

In exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following amendment in the Notification of the Central Board of Indirect Taxes and Customs No.27/2020-CUSTOMS (N.T.), dated 19th March, 2020 with effect from 27th March, 2020, namely: -

In the SCHEDULE-II of the said Notification, for serial No. 2 and the entries relating thereto, the following shall be substituted, namely: -

SCHEDULE-II

Sl.No.	Foreign Currency	Rate of exchange of 100 units of foreign currency equivalent to Indian rupees	
		(a)	(b)
(1)	(2)	(3)	
		(For Imported Goods)	(For Exported Goods)
2.	Korean Won	6.35	5.95

[F.No.468/01/2020-Cus.V]

(Pranod Kumar)
Director
TELE: 011-2309 5541

